



IN THE HIGH COURT OF MADHYA PRADESH
AT JABALPUR

BEFORE

HON'BLE SHRI JUSTICE SANJEEV SACHDEVA,
CHIEF JUSTICE

&

HON'BLE SHRI JUSTICE VINAY SARAF
ON THE 5th OF JANUARY, 2026

WRIT PETITION No. 44894 of 2025

NANDLAL SINGH GOND

Versus

THE STATE OF MADHYA PRADESH AND OTHERS

Appearance:

Shri Santosh Sahu - Advocate for petitioner.

Dr. S.S. Chauhan - Government Advocate for respondents/State.

ORDER

Per. Hon'ble Shri Justice Sanjeev Sachdeva, Chief Justice

Corpus has been produced in Court by Mr. Vidya Waridhi Tiwari, Inspector, SHO, Police Station Gadwa, Distt. Singrauli (M.P.), Mr. B.P. Kol, Sub Inspector, Chowki Prabhari - Bagdara and Ms. Varsha Panthi, Lady Constable No. 540 of Police Station Gadwa, Distt. Singrauli (M.P.).

The corpus is a major and she states that she has left her matrimonial home on her own and does not wish to reside with the petitioner because of certain personal matrimonial reasons.

Since the corpus is a major and is not in any wrongful confinement, no further orders are called for.

The petition, is accordingly, disposed of.

(SANJEEV SACHDEVA)
CHIEF JUSTICE

(VINAY SARAF)
JUDGE

